

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 3178 of 2020**

Md. Sahjad Ansari @ Md. Sahjad ..... Petitioner

**Versus**

The State of Jharkhand ..... Opposite Party

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner : Mr. Vijay Kr. Sharma, Advocate

For the State : Mr. Suraj Verma, APP  
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**03/ 09.09.2020** Heard learned counsel for the parties through V.C.

2. As prayed for by learned counsel for the petitioner, the defects as pointed out by the office, are hereby ignored for the time being.

3. The petitioner is apprehending his arrest in connection with Sadar P.S. Case No.51/2019, registered for the offence under Sections 414, 120(B)/34 of the Indian Penal Code and Section -3/11(1) (a)(d) Animal Cruelty Act, 3/11 (1) (a) (b) (c) (d) (e) (f) (I) (H) (K)/38 Prevention of Animal to Cruelty Act, 47, 48, 49, 50, 52, 54, 56, 96/17 M.V. Act, section ¾ and 4(a), 4(b) (2) Conservation and Transportation of Animal Act, Section 3, 4, 4(a), 4(b), (2), 4(d), 5, 13/12 (1) (2), 3, 13, 15 Jharkhand Bovine Animal (Prohibition of Slaughter) Act 2005 & section 5, 6, 8 & 7 of Jharkhand Bovine Animals (Prohibition of Slaughter) Act, pending in the court of learned Chief Judicial Magistrate, Chatra.

4. The learned counsel for the petitioner submits that petitioner is innocent and has been falsely implicated in this case without any fault. He further submits that petitioner is not named in the FIR. Learned counsel further submits that the petitioner is the owner of a pick up van and the allegations against the petitioner is that his truck was seized by police for transporting bovine animals for slaughtering them illegally are all false. It is further submitted by learned counsel for the petitioner that the petitioner has no knowledge about the said articles being carried in his vehicle and he has no criminal antecedent.

Learned counsel for the petitioner further submits that other accused person has been granted anticipatory bail by a coordinate Bench of this Court vide order dated 06.02.2020 in A.B.A. No. 624 of 2020.

It is next submitted that the petitioner is ready to co-operate with the investigation of the case and is also ready and willing to furnish sufficient security including cash security, hence, the petitioner be given the privilege of anticipatory bail.

5. Learned Addl. P.P. for the State opposes the prayer for anticipatory bail of the petitioner.

6. Considering the aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of four weeks from the date of this order, the petitioner shall be released on bail on furnishing cash security of Rs.10,000/- and furnishing bail bond of Rs.20,000/- (Rs. Twenty thousand) with two sureties of the like amount each to the satisfaction of learned CJM, Chatra, in connection with Sadar P.S. Case No.51 of 2019, subject to the condition that the petitioner will co-operate with the investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of Aadhaar Card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under Section 438(2) of the Code of Criminal Procedure.

**(Deepak Roshan, J.)**

Pramanik/